

IN THE INCOME TAX APPELLATE TRIBUNAL  
PANAJI BENCH, PANAJI – VIRTUAL COURT

BEFORE SHRI R.S. SYAL, VICE PRESIDENT AND  
SHRI S.S. VISWANETHRA RAVI, JUDICIAL MEMBER

ITA No. 275/PAN/2019

निर्धारण वर्ष / Assessment Year : 2015-16

Shri Inacio Fernandes, AC-1 Building, Rathwaddo, Navelim, Salcete, Goa – 403 707 PAN : AADPF4999E	Vs.	ACIT, Circle-1, Margao – Goa-403601
Appellant		Respondent

ITA No. 276/PAN/2019

निर्धारण वर्ष / Assessment Year : 2015-16

Smt. Viola Fernandes, AC-1 Building, Rathwaddo, Navelim, Salcete, Goa – 403 707 PAN : AADPF5002G	Vs.	ACIT, Circle-1, Margao – Goa-403601
Appellant		Respondent

Assessee by  
Revenue by

Shri Krishna Kamat  
Shri Surender Singh, IT Inspector

Date of hearing

21-08-2020

Date of pronouncement

21-08-2020

आदेश / ORDER

These two appeals by different but connected assessee arise out of the separate orders commonly dated 30-07-2019 passed by the CIT(A), Panaji-1, Panaji in relation to the assessment year 2015-16.

2. Before us, the assesseees have filed letters dated 03-08-2020, seeking withdrawal of the appeals. The relevant contents of such withdrawal letters, which is common in both the appeals (except the Appeal Number), read as under :

*‘This is to bring into the kind notice of Your Honour that in response to our application under the Direct Tax Vivad Se Vishwas Scheme the office of the Hon’ble PCIT, Panaji Goa is pleased to accept our application. Hence I request Your Honour to kindly permit me to withdraw our above referred Appeal No.ITA 276/PAN/2019 for the A.Y. 2015-16’*

3. On perusal of the above letters and having no objection from the side of Id. DR, we allow the request of the assesseees to withdraw the appeals.

4. In the result, both the appeals are dismissed as ‘withdrawn’.

Order pronounced in the open Court on 21<sup>st</sup> August, 2020.

Sd/-  
**(S.S. VISWANETHRA RAVI)**  
**JUDICIAL MEMBER**

Sd/-  
**(R.S.SYAL)**  
**VICE PRESIDENT**

पुणे Pune; दिनांक Dated : 21<sup>st</sup> August, 2020  
*Satish*

**आदेश की प्रतिलिपि अग्रेषित/Copy of the Order is forwarded to:**

1. अपीलार्थी / The Appellant;
2. प्रत्यर्थी / The Respondent;
3. The CIT(A), Panaji-1, Panaji
4. The Pr.CIT, Panaji
5. DR, ITAT, Panaji;
6. गार्ड फाईल / Guard file.

**आदेशानुसार/ BY ORDER,**

**// True Copy //**

Senior Private Secretary  
आयकर अपीलिय अधिकरण ,पुणे / ITAT, Pune

		Date	
1.	Draft dictated on	21-08-2020	Sr.PS
2.	Draft placed before author	21-08-2020	Sr.PS
3.	Draft proposed & placed before the second member		JM
4.	Draft discussed/approved by Second Member.		JM
5.	Approved Draft comes to the Sr.PS/PS		Sr.PS
6.	Kept for pronouncement on		Sr.PS
7.	Date of uploading order		Sr.PS
8.	File sent to the Bench Clerk		Sr.PS
9.	Date on which file goes to the Head Clerk		
10.	Date on which file goes to the A.R.		
11.	Date of dispatch of Order.		

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